

CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)

Weekly Hearing Schedule for the month of November 2023 (27.11.2023 to 30.11.2023)

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
28.11.2023 Tuesday At 10.30 A.M. Miscellaneous Petitions	1.	307/MP/2023	Shree Cement	Petition under Section 79(1)(f) for adjudication of dispute on the issue of Payment of Interest on Delayed Payment by the Respondent (<i>On admission</i>).
	2.	248/MP/2023	GMRWEL	Petition under Section 11 read with Section 79 of the Electricity Act 2003 seeking directions to Gujarat Urja Vikas Nigam Limited (GUVNL) to make payment of the cost of imported coal used by GMR Warora Energy Limited for generation and supply of power to GUVNL pursuant to Ministry of Power statutory directions dated 26.05.2022 issued under Section 11 of the Electricity Act and Clarification dated 21.03.2023 (<i>On admission</i>) .
	3.	252/AT/2023	F3BTL	Petition under Section 63 of the Electricity Act, 2003 for adoption of transmission charges with respect to the transmission system to be implemented by Fatehgarh III Beawar Transmission Limited
	4.	253/TL/2023	F3BTL	Petition under Sections 14, 15 and 79 (1) (e) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 with respect to grant of transmission license to Fatehgarh III Beawar Transmission Limited
	5.	260/TD/2023	APECO	Petition for grant of Trading License category-V to APECO Infrastructure.
	6.	317/TD/2023	VPTPL	Application under Section 14 and Section 15 (1) of the Electricity Act, 2003 read with Regulation 6 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading license and other related matters), Regulations, 2020 for grant of an inter-state trading license.
	7.	305/TD/2023	RGMPL	Petition under Section 14 of the Electricity Act 2003 read with Regulation 6 of CERC (Procedure, Terms and Conditions for Grant of Trading license and other related matters) Regulations 2020 for grant of Category V license for inter-state trading of electricity in all States and Union Territories of India.
	8.	338/AT/2023	JITPL	Petition under Section 63 read with Section 79 of the Electricity Act, 2003 for adoption of tariff of thermal generating stations selected through competitive bidding process conducted by PFC Consulting Ltd. under Ministry of Power's Guidelines for procurement of power on Finance, Own and Operate basis issued under Para B(v) of the SHAKTI Policy, 2017
	9.	339/AT/2023	AKTL	Application under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by the Ananthpuram Kurnool Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited)
	10.	340/TL/2023	AKTL	Application under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 with respect to Transmission License to Ananthpuram Kurnool Transmission Limited
	11.	181/TL/2023	B-IIBTL	Application under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2009 for grant of separate Transmission Licence to POWERGRID Bikaner Transmission System Limited.
	12.	352/TL/2023 alongwith	KTL	Application under Sections 14, 15 and 79 (1)(e) of the Electricity Act, 2003 read with the applicable provisions of

		I.A.No.89/2023		the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 and the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 seeking grant of a Transmission License to Kishtwar Transmission Limited (Interlocutory application seeking interim reliefs).
	13.	269/MP/2018	AP(M)L	Petition under Section 142 of the Electricity Act, 2003 for non-compliance of direction dated 28.9.2017 in Petition No. 97/MP/2017 (Received by way of Remand).
	14.	30/MP/2023	Sitac Kabini	Petition under Section 79 of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreement dated 29.01.2019 entered between Sitac Kabini Renewables Private Limited and the Solar Energy Corporation of India Limited seeking compensation/ revision in tariff due to a Change in Law event
	15.	25/MP/2020	GMRKEL	Petition under Section 79 of the Electricity Act, 2003 read with Article 10 of the Power Purchase Agreements dated 17.03.2010 and 21.03.2013 executed between GMR Warora Energy Limited and the Distribution Companies in the States of Maharashtra and Dadra and Nagar Haveli pursuant to liberty granted in Order dated 16.05.2019 in Petition No. 284/MP/2018.
	16.	71/MP/2021	NILE	Pending payment of 50% of the bills from August, 2011 to December, 2012 from the Respondents.
	17.	306/MP/2023	Greenko	Petition under Section 79 of the Electricity Act, 2003 seeking for in-principle approval qua occurrence of Change in Law events in terms of Article 12 of the Power Purchase Agreements executed by the Petitioner with Solar Energy Corporation of India Limited (SECI), amongst other reliefs
	18.	138/MP/2023	MSUPL	Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 for (i) approval of Change in Law; and (ii) consequential relief to compensate for the increase in capital cost due to promulgation of Notification No. 08/2021 ̶ Integrated Tax (Rate) dated 30.9.2021 issued by Ministry of Finance, Government of India increasing in the rate of Goods and Services Tax (GST) on solar power-based devices (including solar cells and modules) in terms of Article 12 of the power purchase agreement dated 31.5.2020 between Mega SuryaUrja Private Limited and Solar Energy Corporation of India Limited.
	19.	122/MP/2022	JITPL	Petition under Section 79 of the Electricity Act, 2003 read with Article 18.11(g) of the Request for Proposal for purchase of power bearing Tender Specification No. 24/SPATC-155/2015 dated 22.12.2015 and read with terms and conditions of the Letter of Intents dated 18.01.2016, 28.01.2016 and 30.1.2016 issued by Uttar Pradesh Power Corporation Ltd. (UPPCL) to Tata Power Trading Company Ltd. seeking direction of payment of late payment surcharge on account of delay by UPPCL in honouring the invoice(s) raised by Petitioner in terms of Order dated 17.9.2018 in Petition No. 158/MP/2017.
	20.	249/MP/2023	NLDC	Petition under Regulation 24 and 25 of the Central Electricity Regulatory Commission (Ancillary Service) Regulations, 2022 seeking directions for advance procurement and despatch of 150 MW/ 300 MWh Battery Energy Storage Systems out of 500 MW /1000 MWh (2-hour storage) standalone ISTS connected BESS Pilot Project at 400/220 kV Fatehgarh-III (Rajasthan) substation of Northern Region.
	21.	78/MP/2023	Tharsurya	Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the Power Purchase Agreement dated 20.8.2021 executed by the Petitioner and Solar Energy Corporation of India, seeking relief on account of a Change in Law viz. increase in the rate of Goods and Services Tax.
29.11.2023 Wednesday	1.	358/MP/2023 alongwith I.A.	TPSL	Petition under Section 79(1)(c) &(f) of the Electricity Act, 2003 read with Regulation 65 of the Central Electricity

At 10.30 A.M. Review Petitions		No.90/2023		Regulatory Commission (Conduct of Business) Regulations, 2023(Interlocutory application seeking interim reliefs) (<i>On admission</i>)
	2.	I.A. Diary. No.514/2023 in Petition Diary No. 513/2023	ISPL	Interlocutory application for seeking interim directions in Petition under Section 79(1)(f) for adjudication of dispute on change of time stamping and the documentation required as proof of lease rights for grant of connectivity under the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 (<i>On admission</i>).
	3.	161/MP/2023	LBTL	Petition under Section 79 of the Electricity Act, 2003 read with Article 11 and 12 of the Transmission Service Agreement dated 23.10.2019 executed between Lakadia Banaskantha Transco Limited and Powerica Limited seeking extension of SCOD due to various events of Force Majeure & Change in Law and compensation/ appropriate relief to offset the adverse effect of the Force Majeure and Change in Law events.
	4.	233/AT/2023	NTPC	Petition under Section 63 of the Electricity Act, 2003 for Adoption of Tariff for procurement of 1250 MW power from ISTS-connected Solar PV Power Projects in India for utilization under scheme for flexibility in Generation and Scheduling of Thermal/Hydro Power Stations through bundling with Renewable Energy and Storage Power as per the Guidelines for Tariff Based Competitive Bidding Process notified by the Ministry of Power, Government of India vide its Gazette Notification dated 27.8.2022.
	5.	222/AT/2023	DVC	Petition under Section 63 of the Electricity Act, 2003 for Adoption of Tariff discovered through Competitive Bidding Process for selection of solar power developers for setting up of 500 MW ISTS-connected Solar PV Power projects in India under tariff-based competitive bidding under Scheme for flexibility in Generation and Scheduling of Thermal/ Hydro Power Stations through bundling with Renewable Energy and Storage Power.
Coram: Member (ISJ) Member (AG) Member (PKS)				
	6.	29/RP/2023	NTPC	Petition for review of the order dated 27.4.2023 in Petition No. 441/GT/2020 (<i>On admission</i>)
	7.	33/RP/2023	NTPC	Petition for review of the order dated 26.7.2023 in Petition No. 402/GT/2019(<i>On admission</i>)
	8.	26/RP/2023	NHPC	Petition for review of the order dated 9.6.2023 in Petition No. 642/GT/2020(<i>On admission</i>)
	9.	28/RP/2023	NHPC	Petition for review of the order dated 22.6.2023 in Petition No. 257/GT/2020(<i>On admission</i>)
	10.	31/RP/2023	NHPC	Petition for review of the order dated 28.7.2023 in Petition No. 255/GT/2020(<i>On admission</i>)
	11.	27/RP/2023	NTECL	Petition for review of the order dated 30.5.2023 in Petition No. 411/GT/2020(<i>On admission</i>)
	12.	24/RP/2023	NTPC	Petition for review of Commission's order dated 29.3.2023 in Petition No. 392/GT/2020.
	13.	16/RP/2023	GRIDCO	Petition for review of Commission's order dated 29.3.2023 in Petition No. 392/GT/2020.
	14.	20/RP/2023	GRIDCO	Petition for review of the order dated 17.4.2023 in Petition No.698/GT/2020.
	15.	11/RP/2023	NHPC	Petition for review of the order dated 13.2.2023 in Petition No. 229/GT/2020.
	16.	15/RP/2023	NHPC	Petition for review of Order dated 5.4.2023 in Petition No. 144/GT/2020.
	17.	32/RP/2023	JPL	Petition seeking review of order dated 1.8.2023 in Petition No. 258/MP/2019.
29.11.2023 Wednesday At 2.30 P.M.				
	18.	291/MP/2023 alongwith I.A. No. 75/2023	SE1PL	Petition under Section 79 of the Electricity Act, 2003, invoking the general regulatory and adjudicatory jurisdiction of this Hon'ble Commission along with Regulation(s) 41, 42 and 44 of the Central Electricity

				Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 (Interlocutory application for interim directions)
	19	292/MP/2023 alongwith I.A.No.74/2023	SE1PL	Petition under Section 79 of the Electricity Act read With applicable provisions of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-state Transmission System) Regulations, 2022 along with Regulation 111- 113 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999, seeking relief(s) against Central Transmission Utility of India Limited in connection with the 300 MW Connectivity at koppal district in state of Karnataka, granted to the Petitioner herein (Interlocutory application for interim directions).

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Legal)

28.11.2023